

<u>The Gauhati High Court, At Guwahati</u> [THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN

UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.			
@	BENCH	NAME OF THE JUDGES	PERIOD
	This Bench will take up matters pertaining to: 1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. 2. Contempt matters pertaining to Division Bench- I. 3. SARFAESI Act matters. 4. Income Tax Appeal. 5. Appeals under Companies Act. 6. PIL and Taken up matters. 7. Writ Petitions against Order of CAT. 8. Writ Appeal pertaining to service matters of Central Government Employees. Along with any such matters as may be specifically directed to be listed.	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE KARDAK ETE	FROM 13-05-2025 TO 16-05-2025
	[CIVIL BENCH-II] [COURT NO. 2] This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academic Institutions. 4. Contempt matters Pertaining to Civil Bench-II.	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	- D O-
**	 [CRIMINAL BENCH] [COURT NO. 3] This Bench will take up matters pertaining to: Bail matters Pertaining to Special Acts. Bail matters (where punishment is less than or equal to 7 years). Bail matters (where punishment is more than 7 years). Criminal Petition. 	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	- D O-

 [CIVIL BENCH- IV] [COURT NO. 4]		
This Bench will take up matters pertaining to 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV.	HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA	- D Ø-
 Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV. Writ Petition (Civil) under Labour and Industrial law etc. Contempt matters Pertaining to Civil Bench-IV. 		
 [CIVIL BENCH-III] [COURT NO. 5] This Bench will take up matters pertaining to: Writ Petition (Civil) relating to State Govt. Employees. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. Contempt matters Pertaining to Civil Bench-III. 	HON'BLE MR. JUSTICE SUMAN SHYAM	ONLY ON 13-05-2025
This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to Police and Army Actions. 2. Custodial Death. 3. Writ Petition (Foreigners Matters). 4. Writ Petition pertaining to Court martial of defence personnel and armed forces. 5. Writ Appeal (Foreigners Matters). 6. Writ Appeal pertaining to matters of Board of Revenue. 7. Contempt matters pertaining to Division Bench-II. Along with any such matters as may be specifically directed to be listed.	HON'BLE MR. JUSTICE KALYAN RAI SURANA AND HON'BLE MRS. JUSTICE MALASRI NANDI	FROM 13-05-2025 TO 16-05-2025
[SPECIAL DIVISION BENCH] [COURT NO. 9] This Bench will take up matters pertaining to: 1. Death Reference cases. 2. Criminal Appeal. 3. Criminal Appeal (J). 4. Confirmation of Decree of Divorce and such Matrimonial Appeals arising out of orders/Judgments passed by Family Court. 5. Contempt matters pertaining to Special Division Bench. 6. Habeas Corpus matters. Along with any such matters as may be specifically directed to be listed.	HON'BLE MR. JUSTICE MANISH CHOUDHURY AND HON'BLE MRS. JUSTICE MARLI VANKUNG	- D Ø-

~	[CIVIL BENCH-III] [COURT NO. 10]		
		HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	SOUMITRA SAIKIA	320
	1. Writ Petition (Civil) relating to State Govt. Employees.		
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		
	[CRIMINAL BENCH] [COURT NO. 11]		
		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	PARTHIVJYOTI SAIKIA	-00-
	1. Criminal Appeal.	·	
	2. Criminal Appeal (J).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. Tr.Petition(Crl.).		
	6. Contempt matters pertaining to Criminal cases.		
	[CIVIL BENCH-II AND III] [COURT NO. 12]		70644
	OLVID DENOM*IL AND III COUNT NO. 12	HON'BLE MR. JUSTICE	FROM
	This Bench will take up matters pertaining to:	ROBIN PHUKAN	14-05-2025 TO
		ROBIN PHORAN	16-05-2025
	1. Writ Petition (Civil) relating to service of Teacher of		10-03-2023
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academic Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		
	5. Writ Petition (Civil) relating to State Govt. Employees.		
	6. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	7. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	8. Contempt matters Pertaining to Civil Bench-III.		
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	[CIVIL BENCH-I] [COURT NO. 14]	HONIPI E MP INICIOE	FROM
	This Deadh will take an excite a section of	HON'BLE MR. JUSTICE DEVASHIS BARUAH	13-05-2025
	This Bench will take up matters pertaining to:	DEVAJNI) DAKUAN	TO
	1. S.A.O.		16-05-2025
	2. R.S.A.		
	3. F.A.O.		
	4. MAC Appeal.		
	5. M.F.A.		
	6. Civil Revision Petition.		
	7. Civil Revision Petition (I/O).		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10.Transfer Petition (Civil).		
	11.LA Appeal.		
	12.RERA Appeal.		
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	13.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	14.Contempt matters Pertaining to Civil Bench-I.		

	LOTHER DRIVER AT LOSIDE NO. 45 I		
	[CIVIL BENCH- V] [COURT NO. 17]		
~		HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to	ARUN DEV CHOUDHURY	20
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition (Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench -V.		
	5. Contempt matters pertaining to Civil Bench-V.		
	or contempt matters per tuning to eith benefit to		
	[CIVIL BENCH-I] [COURT NO. 18]		
	CIVIL DENGIPT COURT NO. 10]	HON'BLE MRS. JUSTICE	
	This Boards will take an areather montaining to the deading for the	SUSMITA PHUKAN KHAUND	-DO-
	This Bench will take up matters pertaining to(Including fresh	JOSMITA PHORAIT KHAOND	
	cases):		
	1. S.A.O.		
	2. R.F.A.		
	3. R.S.A.		
	4. F.A.O.		
	5. MAC Appeal.		
	6. M.F.A.		
	7. Civil Revision Petition.		
	8. Civil Revision Petition (I/O).		
	9. Testamentary Cases.		
	10.Arbitration Appeal.		
	11.Transfer Petition (Civil).		
	12.LA Appeal.		
	13.RERA Appeal.		
	14.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	15.Contempt matters Pertaining to Civil Bench-I.		
	13. Contempt matters Fertaining to Civil Bench-1.		
	[CRIMINAL BENCH] [COURT NO. 19]		
	[CHEMINAL DENOIT [COURT NO. 17]	HON'BLE MRS. JUSTICE	24
	This Bench will take up matters pertaining to:	MITALI THAKURIA	-DO-
	Bail matters (where punishment is less than or equal to		
	·		
	7 years)(Including fresh cases).		
	2. Bail matters Pertaining to Special Acts(Including fresh		
	cases).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. W.P.(Crl.) matters pertaining to Special Acts(Other than		
	Habeas Corpus matters).		
	6. W.P.(Crl.) Matters where punishment is less than 7		
	years(Other than Habeas Corpus matters).		

F	[CRIMINAL BENCH] [COURT NO. 21]	HON'BLE MR. JUSTICE	2.6	
	 This Bench will take up matters pertaining to: Bail matters (where punishment is less than or equal to 7 years)(Including fresh cases). Bail matters (where punishment is more than 7 years) (Including fresh cases). Criminal Petition. Criminal Revision Petition. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters). 	MRIDUL KUMAR KALITA	- D 0-	
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General Note:

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.